

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 147/2025/EZ**

Sri Indusekhar Das

...Applicant(s)

- Versus -

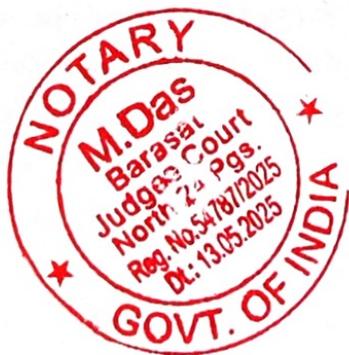
State of West Bengal & Ors.

...Respondent(s)

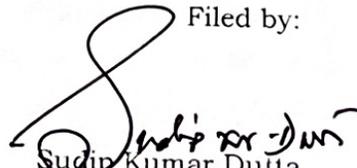
**AFFIDAVIT OF REPORT OF SERVICE ON BEHALF OF RESPONDENT NO. 5,
THE DISTRICT MAGISTRATE, NORTH-24 PARGANAS**

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Filed by:


Sudip Kumar Dutta
Advocate for the State
of W.B.

BEFORE THE NOTARY PUBLIC
GOVT. OF INDIA



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 147/2025/EZ

Sri Indusekhar Das

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State of West Bengal & Ors.

...Respondent(s)

Sl. No. 342025
03 DEC 2025

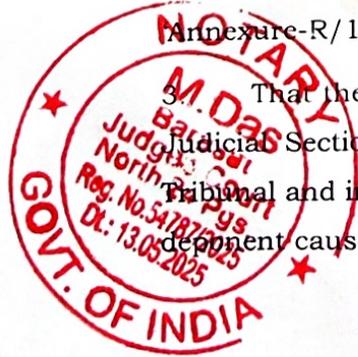
AFFIDAVIT OF REPORT OF SERVICE ON BEHALF OF RESPONDENT NO. 5,
THE DISTRICT MAGISTRATE, NORTH-24 PARGANAS

I, Sri Shashank Sethi, son of Anil Kumar, aged about 42 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate, North 24 Parganas, District- North 24 Parganas, Pin-700124, do hereby solemnly verify and say as follows: -

1. That I am the District Magistrate, North 24 Parganas and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That this affidavit is being affirmed in pursuance of the solemn order dated 06.10.2025 wherein the Hon'ble Tribunal was pleased to direct "Notice is ordered to be served on respondent no.8 through the District Magistrate, North 24 Parganas and for this purpose notice issued to respondent no.8 may be sent to the District Magistrate, North 24 Parganas by E-mail for getting service of the same effected on respondent no.8 and sending his report in this regard within ten days." Server copy of the said solemn order dated 06.10.2025 is annexed herewith and marked as

Annexure-R/1'

3. That the deponent did receive such notice via email on 28.10.2025 from the Judicial Section of Hon'ble Eastern Zone Bench of the Hon'ble National Green Tribunal and in compliance with such solemn direction of the Hon'ble Tribunal, the deponent caused such notice so received to be served upon the present Respondent



-X-

No. 8 on 06.11.2025 and the said respondent has received the said copy of the notice inscribing his signature as proof of receipt. Receipt of the service of the notice is annexed herewith and marked as 'Annexure-R/2'.

4. That the order dated 06.10.2025, as enumerated in paragraph 2 of the said order, has thus been complied with.

5. That the deponent shall ever be duty bound to any other order (s) as may deem fit and be passed by the Hon'ble Tribunal.

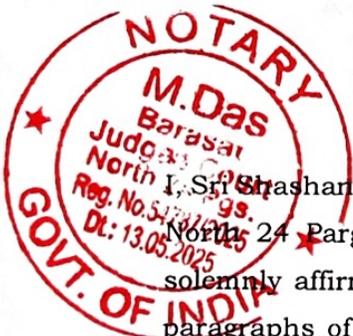
6. That the statements made in paragraph 1 to 3 are based on information which are true to my knowledge and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Identified by me

S. K. Datta
Advocate

Manohar Sethi
Deponent is known to me
District Magistrate
North 24-Parganas, Barasat



Verification

Manohar Sethi, wson of Anil Kumar, District Magistrate and District Collector, North 24 Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 03rd day of December, 2025.

Identified by me
S. K. Datta
Advocate

Solemnly Affirmed In this... *3rd*
Day Of... *Dec 20 25*
Identified By... *S. K. Datta* Advocate

Manohar Sethi
Deponent
District Magistrate
North 24-Parganas, Barasat

Manotosh Das
Manotosh Das, Notary
Reg. No: 54787/2025
Govt. of India
03 DEC 2025

Annexure - R/1

~~X~~

Item No.05

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.147/2025/EZ

Sri Indusekhar Das

Applicant

Versus

State of West Bengal & Ors.

Respondents

Date of hearing: 06.10.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

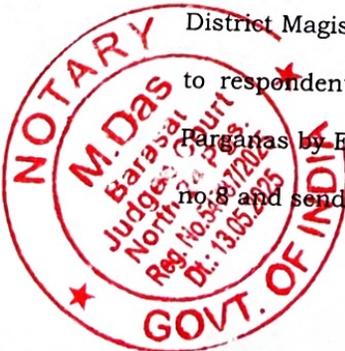
Applicant: Mr. Krishnendu Bera, Advocate for the applicant
(through VC).

Respondents: Mr. Sudip Kumar Dutta, Advocate for respondents
no.1, 2, 5 and 6 (through VC).
Mr. Indradeep Ghosh, Proxy Counsel for Mr. Sibojyoti
Chakrabarti, Advocate for respondents no.3 and 4
(through VC).
Mr. Soumyajit Bhatta, Advocate for respondent no.7
(through VC).
None for respondent no.8.

ORDER

1. Notice has not been served on respondent no.8 so far. The Registry is directed to issue notice to respondent no.8 again.

2. Notice is ordered to be served on respondent no.8 through the District Magistrate, North 24 Parganas and for this purpose notice issued to respondent no.8 may be sent to the District Magistrate, North 24 Parganas by E-mail for getting service of the same effected on respondent no.8 and sending his report in this regard within ten days.



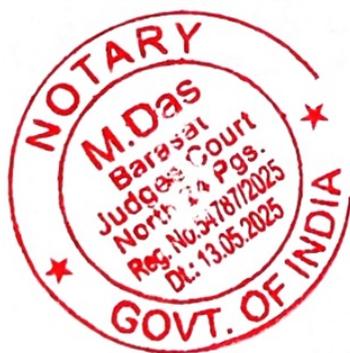
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3. Learned counsels for respondents no.1 to 7 seek one month's time for filing of their responses/Action Taken Report which prayer is allowed.
4. Responses/Action Taken Report may be filed by respondents no.1 to 7 within one month.
5. Response by respondent no.8 may also be filed within one month from date of service of notice.
6. List on 05.12.2025 for further hearing.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

October 06th, 2025
Original Application No.147/2025/EZ
OM



By e-mail/Speed Post

fly

R/2 Annexure -

01c

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(Through Physical Hearing with Hybrid Mode)**

2/2337
dt. 10.11.25

Original Application No. 147/2025/EZ

**Sri Indusekhar Das
Vs.
State of West Bengal**

[Handwritten signature]

To,

**M/s Manju Furniture
represented by the Proprietor Liton Roy,
Siddha Tara Apartment, J M Avenue,
Panshila, Sadhur More,
Sodepur, Kolkata -700112.**

(Respondent No. 8)

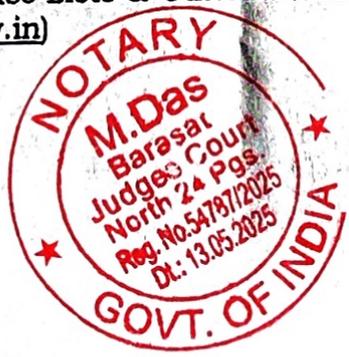
*Shankar Bishy
Please look
r/a.
11/11/25*

NOTICE

Whereas the above titled **Original Application No. 147/2025/EZ** (Copy of Application & Order dated 06.10.2025 annexed) is listed on **05.12.2025** at 10.30 A.M. before the Hon'ble National Green Tribunal, Eastern Zone Bench at Finance Centre, 3rd Floor, Block III, Action Area-II, New Town, Kolkata (W.B)-700 161 for your appearance in person or by a pleader duly instructed.

2. Take Notice that in default of your appearance on the date above mentioned the said Application will be heard and determined in your absence.

3. Given under my hand and the seal of this Tribunal, this **17th Oct, 2025**.
Note: (For Orders, Cause Lists & Other information, please visit our website: www.greentribunal.gov.in)



[Handwritten signature]

ASSISTANT REGISTRAR



[Handwritten signature]
6/11/25

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 147/2025/EZ**

Sri Indusekhar Das

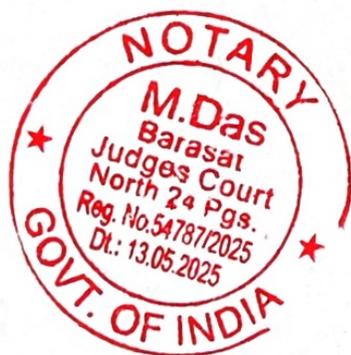
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